

Government of Jammu and Kashmir  
**J&K Pollution Control Committee**  
 Jammu



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Consultant (Judicial),  
 Hon'ble National Green Tribunal, (P.B)  
 New Delhi.

No. JKPC/NGT/138/158-160

Dt. 10-01-2024.

**Sub: - Compliance report of Jammu and Kashmir Pollution Control Committee to the directions of Hon'ble National Green Tribunal Order Dt. 17-10-2023 in OA No. 176 / 2023 titled Rohit Padha Versus Union Territory of Jammu and Kashmir**

Ref:- Consultant Judicial, (Hon'ble NGT )email dated 22<sup>nd</sup> November 2023.

Sir,

In compliance to the Hon'ble National Green Tribunal Order Dated 17-10-2023 in OA No. 176 / 2023 titled Rohit Padha Versus Union Territory of Jammu and Kashmir, kindly find enclosed the Compliance Report w.r.t. J&K Pollution Control Committee, in this regard.

The Report may kindly be taken on record and placed before the Hon'ble NGT for consideration please.

Encl: (As above)

Yours faithfully,

  
 (K. Ramesh Kumar) IFS  
 Member Secretary  
 JKPC, Jammu.

Copy to the: -

1. Sh. G.M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.
2. PA to Chairman, J&K PCC for kind information of Chairman.



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**Compliance report of Jammu and Kashmir Pollution Control Committee to the directions of Hon'ble National Green Tribunal Order Dt. 17-10-2023 in OA No. 176 / 2023 titled Rohit Padha Versus Union Territory of Jammu and Kashmir.**

**Background:**

The Hon'ble National Green Tribunal **Order Dt. 17-10-2023 in O.A No. 176/2023** has directed the following: -

*“Learned Counsel appearing for the CPCB has submitted that the final report will be filed within one week. Meanwhile, CPCB and State PCC are directed to take appropriate remedial measures without any delay in light of the observations which have been made in the interim report and should further file comprehensive action plan and action taken report”.*

**Action Taken Report w.r.t J&K Pollution Control Committee in OA No. 176 / 2023 titled Rohit Padha Versus Union Territory of Jammu and Kashmir.**

In compliance to the Hon'ble National Green Tribunal order, the J&K Pollution Control Committee conducted inspection jointly with representative of CPCB on 6<sup>th</sup> and 7<sup>th</sup> December, 2023 (copy of report is appended as **Annexure '1'**) and the action taken/measures adopted and observations during the Joint Inspection are submitted as under:

- (i) The solid waste and the plastic waste, which was earlier dumped at Devika Ghat has been found removed. No further dumping of Construction and Demolition (C&D) waste was observed during the course of inspection as Municipal Council (MC) Udhampur has issued a Public Notice in this regard to prevent littering and dumping of said waste.
- (ii) Out of 07 hotels located in the vicinity of Devika River 03 are operational under norms with CTO granted by J&K PCC. Final notices to 03 hotels

*[Handwritten Signature]*

- have already been issued and further recommended for issuance of closure orders besides closure order against remaining 01 hotel namely M/s Hotel Singh Axis stands already issued by the J&K Pollution Control Committee.
- (iii) Legal notices have also been issued to the car washing units located in the vicinity of River Devika on account of discharging waste water directly into Devika River.
  - (iv) Out of 03 hospitals located in the vicinity of River Devika, there is (01) one bedded hospital, which has installed STP of required capacity and has also obtained mandatory CTO/authorization from this Committee, whereas the 2<sup>nd</sup> one is non-bedded Health Care Facility (HCF) and has constructed captive septic tank/soakage and is having authorization under BMW Rules. The third one is Army Command Hospital which doesn't fall under the jurisdiction of J&K PCC in terms of BMW Rules.
  - (v) All the 03 Banquet Halls located in the vicinity of River Devika have already been served with notices and closure proceedings have been initiated.
  - (vi) Water Monitoring of Devika River has been regularly conducted by the J&K Pollution Control Committee. The Water Monitoring Report for the year 2023 is appended as **Annexure '2**.
  - (vii) Removal of sludge and dredging of Devika River at Devika Ghat has not been done so far by the Municipal Council Udhampur and Action Plan along with time-line for same has not been provided till date.
  - (viii) As per list provided by Revenue Department vide No. TUDR/ Teh/2023-24/138 dated 07.12.2023 addressed to the Deputy Commissioner, Udhampur there are 73 establishments which have made encroachments on the banks of Devika River.
  - (ix) All the three (03) Sewerage Treatment Plants (STPs) of Devika Project (Urban Environmental Engineering Department – UEED) are under commissioning however without mandatory Consent from J&K Pollution Control Committee. OCEMS and required flow meters not yet installed.



- (x) The Action Plan and time line with regard to processing of remaining 5500 MT legacy waste lying at Sui Chakher Site and mandatory clearance/permission for site at Maand where dumping has already started and Action Plan for processing of 10000 MT MSW is awaited from Municipal Council Udampur.

Hence, the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration, please.

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## Annexure - 1

### Joint Inspection Report of CPCB and J&K PCC in the matter of O.A. NO. 176 of 2023; Rohit Padha Vs. UT of Jammu & Kashmir & Ors.

#### 1. Background:

In the matter of Original Application No. 176 of 2023; Rohit Padha Vs. UT of Jammu & Kashmir & Ors, the applicant has raised the following issues:

- i) Encroachment on the banks of Devika River (Gangera Hills to Nain Su)
- ii) Dumping of the waste by the Devika Project comprising of three STPs (8 MLD, 4 MLD and 1.6 MLD) into the river.
- iii) Dumping of domestic and sewerage waste through encroached area by 109 civil Houses, 3 Army Colonies, 7 hotels, 37 shops, 5 Car Washing Stations, 3 hospitals, 3 banquet halls etc.
- iv) Mismanagement of Municipal Solid waste by Municipal Corporation including dumping of the waste into the river.

Hon'ble National Green Tribunal vide order dated 28/4/2023 had observed and directed as follows:

*"In our view, a substantial question relating to environment arising due to implementation of Scheduled enactment under NGT Act, 2010 has 104615/2023/LAW-HO 1/2 2 arisen but before taking any further action in the matter; we find it appropriate to obtain a factual action taken report, for the purpose whereof, we constitute a joint Committee comprising CPCB, State PCB, District Magistrate, Udhampur; Irrigation Department of State of Jammu & Kashmir and Ministry of Jal Shakti, Government of India who shall visit the site, collect relevant information and submit a factual report within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

The Joint Committee constituted in the above matter visited the entire stretch of the Devika River, from Gangera Hills to Nain Su on 6-7 July, 2023, assessed the status of Sewage Treatment Plants (STPs) and also included other points mentioned in the NGT Order and petition filed in the National Green Tribunal, in its fact-finding investigation, in compliance of the orders of Hon'ble National Green Tribunal. The following observations were made by the Joint Committee during the site visit on 6-7 July, 2023:

- a) At Devika Ghat, the Devika River was found to be heavily contaminated with sludge and silt, leaving minimal space for natural water purification processes
- b) The Joint Committee observed that all the monitored nallahs/drains carried municipal solid waste and plastic waste along with the flowing water, resulting in the deposition of these wastes into the river, clearly indicating the mismanagement of Municipal Solid Waste.
- c) Downstream of Devika River from Devika Ghat, various construction and solid waste materials were observed to be dumped along the riverbanks. During the rainy season, these materials may find their way into the river.
- d) The Devika Project comprises of three STPs (4MLD STP, 1.6 MLD STP and 8 MLD STP). The installation of 4 MLD STP and 1.6 MLD STP has been completed, and these STPs are currently undergoing commissioning trial runs in manual mode . However, the sludge handling system (Centrifuges for sludge dewatering) and SCADA System & associated components for operating the STP in auto mode are yet to be installed in these STP.
- e) It was also observed that the flow meters at the STP outlets and the Online Continuous Effluent Monitoring Systems (OCEMS) for real-time monitoring of prescribed parameters are yet to be installed.
- f) The installation of an 8 MLD STP is still in progress. The automated mode of operation for the STPs, utilizing a SCADA system, has yet to be implemented. It was informed by the representative of the UEED that the installation of STP will be completed by 15<sup>th</sup> July, 2023.
- g) Devika River was surveyed at two locations, both upstream and downstream of the Dwarika Project, spanning from Gangera Hills to Nain Su. During the survey, no evidence of any pollution-related activities was observed at Gangera Hills, which serves as the source of the Devika River. Similarly, no polluting activity was noticed at Nain Su, which is located downstream of the Devika Project.
- h) The representatives of project proponent informed that approximately 60% of the Construction and Demolition (C&D) waste produced during the execution of the

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Devika Project has been reused within the project for refilling purposes and the remaining 40% of the C&D waste is disposed of, by supplying to private land owners. During the visit, it was observed that the C&D waste has been disposed of at five locations by the contractor on the land of private land owners.

- i) The representatives from the Municipal Corporation (MC), Udhampur showcased two municipal solid waste (MSW) disposal sites during the inspection. One of the sites, situated near the National Disaster Relief Camp, is a legacy waste site where a Material Recovery Facility (MRF) is available, and the existing waste is being processed. According to the MC representative, out of the total approximately 20,000 metric tons (MT) of legacy waste, around 15,000 MT has already been processed, while the remaining 5,000 MT is still in progress.
- j) Regarding the treatment of fresh MSW generated in the city, it was disclosed that another site has been allocated for the establishment of an integrated MSW processing facility. However, upon visiting this site, it was evident that the site is already being utilized without taking any measures to prevent environmental damage. The necessary permissions and clearances for site development and MSW processing have yet to be obtained. The mixed MSW is being dumped at this site without a retaining wall, and during the rainy season, the leachate and MSW will flow downhill and into natural drains, leading to contamination of the river. The MC representative mentioned that this site has been in use for the past six months. Considering a daily MSW generation of approximately 30 MT per month, it is estimated that around 5,500 MT of MSW has already been dumped at this site. If this issue is not addressed promptly, this site will also become another legacy waste site in the near future.

Interim Report of the Joint Committee was filed before the Hon'ble National Green Tribunal by CPCB on 31/7/2023 (**Annexure-A**), wherein, based on the information received by Joint Committee, Action Taken Report (ATR) by various Government Departments in this matter as on 27/7/2023, was also submitted as follows:

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Table: Action taken by various Government Department on various issued related to the matter as on 27/7/2023.

S.No	Particulars	Action Taken Report as provided by the concerned department, as on 27/7/2023
1.	<p>As per Letter issued by Deputy Commissioner, Udhampur vide No. 444-46/Admin/RTI dated 22.9.2021, to Chief Engineer, J&amp;K, UEED, XEN UEED was directed to identify areas of encroachments on the banks of River Devika and conduct a survey to prevent encroachment in collaboration with Revenue department and put up a proposal.</p> <p>XEN, UEED was directed to identify sites where nearby houses are source of pollution in Devika River.</p>	<p><b>UEED.</b></p> <p>It was informed that the action on the order issued by Deputy Commissioner vide No. 444-46/Admin/RTI dated 22.9.2021, for identifying areas of encroachment was already taken as the similar order for survey in identifying areas of encroachment on the banks of river Devika from the upstream end of Ekta Vihar to MH Chowk was issued earlier also by District Administration Udhampur vide No. ACRU/SO/2262-67 dated 24/11/2020 and the Committee on 24/12/2020 headed by Tehsildar, Udhampur along with representatives of MCU, UEED, PMC and the Executive agency conducted site visit of the area.</p>
2.	<p>Total number of houses (STP wise) in the catchment of all three STPs ?</p> <p>Total Number of houses (STP wise) connected/to be connected to three STPs ?</p> <p>If possible, pls provide drain network for each STP.</p>	<p><b>UEED.</b> As per details provided by UEED:</p> <p>Total No. of houses presently available for sewer system in Zone 1,2 and 3 combined : 10232</p> <p>Total Number of houses connected/to be connected to three STPs: 9032</p> <p>STP 1 (Zone 1):5000 (To be connected)</p>

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		<p>STP 2( Zone 2):2456 (Connected)</p> <p>STP 3 (Zone 3): 1528 (Connected)</p> <p>Drain Network attached with No. of houses dependent on septage Management system (60 KLD FSTP) : 1200</p>
3.	<p>Status of completion of work in all three STPs (Component wise and separately for each STP) ?</p> <p>Time lines for completion of remaining work in all three STPs (separately for each STP) ?</p> <p>Status of CTO for operation of STPs ?</p>	<p><b>UEED</b></p> <p><b>Status of Completion of work :</b></p> <p><b>STP1:</b> Civil: 96% ; E/M: 95%</p> <p><b>STP2:</b> Civil: 100%; E/M: 100%</p> <p><b>STP3:</b> Civil: 100% ; E/M: 100%</p> <p><b>STP 1 &amp; 2:</b> 15<sup>th</sup> August, 2023</p> <p><b>STP3:</b> 25<sup>th</sup> September, 2023</p> <p>Applied for CTO. Under process with J&amp;K PCC.</p>
4.	<p>Action taken by J&amp;K PCC for dumping C&amp;D Waste along the banks of Devika River, as observed during the visit.</p>	<p><b>J&amp;K PCC</b></p> <p>Letter No. PCC/RDJ/MSW/21/4135-37 dated 28/10/2021, to Director, Urban Local Bodies, Jammu regarding implementation of C&amp;D Waste Management Rules, 2016 and CPCB Guidelines, with reference to directions of Hon'ble NGT in the matter of 606 of 2018.</p> <p>Letter no. PCC/RDJ/MSW/21/4330-35 dated 9/11/2021 issued to Deputy Commissioner, Udhampur regarding identification of site for C&amp;D Wastes</p>

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		mentioning terms & conditions for using the proposed site .
5.	<p>Details of the MSW (Legacy Waste) processed by MC, Udampur, during last six months.</p> <p>Action plan along with Time line for processing the remaining around 5500 MT legacy waste lying at site.</p>	<p><b>MC, Udampur</b></p> <p>Details not provided so far.</p> <p>Details not provided so far.</p>
6.	Status of obtaining necessary clearances/permissions for the proposed Integrated MSW processing site, where the dumping of MSW has already been started by MC, Udampur ?	<p><b>MC, Udampur</b></p> <p>Details not provided so far.</p>
7.	Action Plan along with time line for processing of the 5000 MT MSW dumped at the proposed site for Integrated MSW processing site.	<p><b>MC, Udampur</b></p> <p>Not provided so far.</p>
8.	Action taken by J&K PCC, for dumping MSW at proposed site for integrated MSW processing site without obtaining necessary permissions.	<p><b>J&amp;K PCC</b></p> <p>Letter No. PCC/RDJ/MSW/21/3563-77 dated 31/10/2022, to Director, Urban Local Bodies, Jammu regarding obtaining CTE and CTO for the for solid waste management facilities.</p> <p>J&amp;KPCC vide No. JKPCC/RDJ/MSW/22/2181-85 dated 29/9/2022 issued final notice to Executive Officer, Municipal Committee, Udampur, for "Open dumping of garbage by Udampur Municipality and thereby causing severe health problems including air</p>

		and land pollution" giving 7 days time to show cause as to why Environmental Compensation on "Polluter Pays' Principle and based on the directions of Hon'ble NGT in the matters of OA No. 199 of 2014, OA No. 606 of 2018 and OA No. 247 of 2017 not be recovered".
9.	Action taken by Irrigation and Flood control Department, for dumping MSW in the river/drains and C&D Waste at the banks of Devika River.	<b>I&amp;FC Department informed that:</b> The job of dumping of MSW pertains to MC, Udhampur.  According to I& FC Department, as far as dumping of C&D waste is concerned, it is submitted that no construction activity is being carried out by I&FC department at the banks of River Devika.
10.	Action Plan along with time line for removing sludge and dredging of Devika River at Devika Ghat	<b>UEED, I&amp;FC Department</b> <b>UEED:</b> Dredging/Removal of sludge is not in the scope of project under execution.
11	Status of obtaining CTO by 7 Hotels, 5 Car washing stations, 3 hospitals and 3 banquet halls and compliance of the conditions of CTO and Authorization granted to these Unit.	<b>DO, Udhampur, J&amp;K PCC</b> Information awaited.

It was also submitted by the Joint Committee in its interim report that the following information was requested by the Joint Committee from various Departments, for finalizing the action taken report, as directed by Hon'ble NGT:

*See*

**Table: Information awaited from various Departments, as on 27/7/2023:**

S.No.	Concerned Department	Information Awaited
i)	MC, Udhampur	<p>i) Action plan along with Time line for processing the remaining around 5500 MT legacy waste lying at site.</p> <p>ii) Status of obtaining necessary clearances/permissions for the proposed Integrated MSW processing site, where the dumping of MSW has already been started by MC, Udhampur ?</p> <p>iii) Action Plan along with time line for removing sludge and dredging of Devika River at Devika Ghat</p> <p>iv) Action Plan along with time line for processing of the 5000 MT MSW dumped at the proposed site for Integrated MSW processing site.</p>
ii)	J&K PCC	<p>i) DO, Udhampur, J&amp;K PCC to confirm, if CTE and CTO have been obtained by MC, Udhampur or still operating without CTO. If operating without clearances/permissions, action taken by J&amp;K PCC</p> <p>ii) DO, Udhampur, J&amp;K PCC to incorporate in the report, the action taken by J&amp;K PCC after expiry of 7 days' time given to MC, Udhampur and details of Environmental Compensation recovered from MC. Udhampur.</p> <p>iii) Status of obtaining CTO by 7 Hotels, 5 Car washing stations, 3 hospitals and 3 banquet halls and compliance of the conditions of CTO and Authorization granted to these Unit.</p>

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The information regarding status of encroachments and action taken by Distt. Administration/Department of Revenues was also awaited.

Hon'ble National Green Tribunal, while considering the Interim Report of the Joint Committee, directed vide Order dated 17/10/2023 (Annexure-B) that *"Meanwhile, CPCB and State PCC are directed to take appropriate remedial measures without any delay in light of the observations which have been made in the interim report and should further file comprehensive action plan and action taken report."*

## 2. Joint Inspection Report of CPCB and J&K PCC, as on 19/12/2023:

In view of the orders of Hon'ble National Green Tribunal dated 17/10/2023, directing CPCB and State PCC to take appropriate remedial measures without further delay in light of the observations which have been made in the interim report, and in view of the fact that no information was provided by concerned departments, as requested by the Joint Committee on various points, a fresh inspection was conducted jointly by CPCB and J&K PCC on 6-7 December, 2023, to verify the current status of various points mentioned in the Interim Report of the Joint Committee, for taking necessary remedial measures, in compliance of the directions of Hon'ble NGT.

Further, a request was also made by CPCB to concerned departments vide email dated 1/12/2023, to provide the requisite information required by the Joint Committee regarding status of compliance of various points mentioned in the Interim Report. In this regard,

- The information on various points from Municipal Council was provided through Divisional Officer, Udhampur, J&K PCC on 06/12/2023 (Annexure-C)
- The Information from J&K PCC was received on 12/12/2023 (Annexure-D)
- The Information from Department of Revenue/Distt. Administration, Udhampur was received on 19/12/2023 (Annexure-E)

*The following are the observations made during Joint Inspection on 6-7 December, 2023 by the Joint Team of CPCB & J&K Pollution Control Committee and the status of compliance of various points mentioned in the Interim Report of the Joint Committee, based on the information received from concerned departments as on 19/12/2023:*

*[Signature]*

- 2.1. Status of Devika Ghat including encroachments** (Concerned Deptt. :Municipal Council, Udhampur; Distt. Admn/Department of Revenue)
- i. The solid waste and the plastic waste, which was observed to be dumped in Devika River at Devika Ghat has been removed (**Photograph 1 & 2 of Annexure-G**). However, nallahs meeting the Devika River were observed to be still carrying municipal solid waste and plastic waste (**Photograph 3 of Annexure-G**)
  - ii. No further Dumping of C&D Waster as noted by Joint Committee earlier on 6-7 July, 2023, was observed during inspection on 6-7 December, 2023 (**Photograph 4 of Annexure-G**). MC, Udhampur has issued a Public Notice in this regard for preventing littering and dumping of C& D waste by residents in the surrounding areas (**Annexure-F**)
  - iii. The removal of sludge and dredging of Devika River at Devika Ghat is yet to done by MC, Udhampur (**Photograph 5 & 6 of Annexure-G**). Further, no Action Plan along with time-line for removing sludge and dredging of Devika River at Devika Ghat has been provided. As per details received through J&K PCC Member, it is informed by MC, Udhampur that "due to limited resources and shortage of manpower specially in field of dredging, it is not possible for Municipal Council Udhampur to carry out sludge removal and dredging of Devika River at Devika Ghat. However, a letter is also written to Director Urban Local Bodies vide No: - MCU/2023-24/4458-59 Dated: -30/11/2023 requesting providing of funds for removal and dredging of Devika River at Devika Ghat or taking up with the matter concerned department either Irrigation & flood Control or UEED at the Administrative Level in this regard".
  - iv. As per list of encroachments provided by Department of Revenue vide letter No. TUDR/The/2023-24/138 dated 07/12/2023 addressed to Deputy Commissioner, Udhampur by Tehsildar Udhampur, there are 73 Nos. encroachments on the banks of Devika River at Udhampur (**Annexure-E**). It was informed that "Chief Executive Officer, MC, Udhampur vide Letter No. TUDR/The/2023-24/135-37 dated 06/12/2023 has been requested to verify whether or not building permission issued to the encroachers and initiate proceedings to evict the encroachers". Action plan on eviction of these encroachments is yet to be prepared and implemented.



**2.2. Status of Devika Project i.e. 3 STPs (Concerned Deptt: Urban Environmental Engineering Department):**

**2.2.1. STP 1; 8 MLD (Photograph 7, 8 and 9 of Annexure-G):**

1. The STP is under commissioning without obtaining CTO from J&K PCC.
2. Flow meters not installed.
3. OCEMS not installed.
4. Sludge press/Centrifuge not commissioned.

**2.2.2. STP 2; 4 MLD (Photograph 10, 11 and 12 of Annexure-G):**

1. The STP is under commissioning without obtaining CTO from J&K PCC.
2. OCEMS is not installed.
3. Sludge press/Centrifuge is not commissioned

**2.2.3. STP 3; 1.6 MLD (Photograph 13, 14 and 15 of Annexure-G):**

1. The STP is under commissioning without obtaining CTO from J&K PCC.
2. OCEMS is not installed.
3. Sludge press/Centrifuge is not commissioned

**2.3. Status of Management of Municipal Solid Waste (Concerned Deptt: Municipal Council, Udhampur; J&K PCC):**

**2.3.1: Status of Processing of Legacy Waste:**

1. No action plan along with time line has been provided, for processing the remaining around 5500 MT legacy waste lying at site at SUI, Udhampur (Photograph 16 of Annexure-G)
2. It was informed by MC, Udhampur that "5500 MT which is present at site could not be processed due to overhead high-tension wire which is a serious safety concern. However, the site has developed greenery and MC, Udhampur has proposed proper capping with plantation, which shall be done preferably within a period of six months"

**2.3.2. Status of obtaining necessary clearances/permissions for the proposed Integrated MSW processing site, where the dumping of MSW has already been started by MC, Udhampur, at Maand.**

1. No Clearance/Permission for the site at Village Maand, where the dumping has already been started, has been obtained till date. The total MSW dumped at this site as on date is around 10000 MT, which has now become another legacy waste site in Udhampur.
2. No action plan has been provided, for processing of this 10000 MT MSW, which is being further accumulated day by day. The mixed MSW is being dumped at this site

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without any taking any measures to prevent environmental damage including retaining wall retaining wall, and during the rainy season, the leachate and MSW will flow downhill and into natural drains, leading to contamination of the river, as also observed by the Joint Committee during visit on July 6-7, 2023 (Photograph 16-24 of Annexure-G). The condition of the site has deteriorated further, as observed by the Joint Team of CPCB and J&KPCC during visit on December 6, 2023.

3. In this regard, J&K PCC has also confirmed on 12/12/2023 that MC, Udhampur is still operating the site without Obtaining consent from J&K PCC. However, no details have been provided with regard to action taken by J&PCC for operating without necessary permissions/Consents. The details of the action taken by J&K PCC after expiry of 7 days' time given to MC, Udhampur vide No. JKPCC/RDJ/MSW/22/2181-85 dated 29/09/2022 and Environmental Compensation recovered from MC. Udhampur, as required by the Joint Committee, have also not been provided.

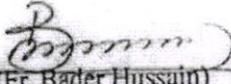
**2.4. Status of obtaining CTO by 07 Hotels, 05 Car washing stations, 03 hospitals and 03 banquet halls and compliance of the conditions of CTO and Authorization granted to these Units.**

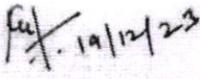
As per information provided by J&K PCC on 12/12/2023:

1. Out of seven hotels, 03 hotels are running with CTO of J&KPCC and are operational under norms, as well. J&K has issued final notices to 03 hotels and thereafter also recommended for closure proceedings vide Office Letter No. - PCC/Udh/DO/2023/239 dated 04/12/2023 and closure orders shall be issued shortly after approval from the Competent Authority. Moreover, closure order has already been issued by J&K PCC to one Hotel namely Hotel Singh Axis.
2. Legal notices have been issued to car washing units and unit holders have replied pleading that sewerage network is being connected by UEED in the town and they have also approached to the concerned Deptt. To connect their effluent system with sewerage network of nearby STP, which is still under progress. However, action shall be initiated if they fail to get their effluent system connected with the sewerage network of said STP.
3. Out of three hospitals, there is 01 one bedded hospital, which has installed STP of required capacity and has also obtained necessary CTO/authorization of J&KPCC,

3. Out of three hospitals, there is 01 one bedded hospital, which has installed STP of required capacity and has also obtained necessary CTO/authorization of J&KPCC, whereas second one is non-bedded health care facility, who has constructed captive septic tank/soakage pit and also having authorization of J&KPCC. At present, it is not discharging sewage into devika river. Further, the third one is Army Command Hospital which doesn't come under the jurisdiction of J&KPCC in terms of Biomedical Waste Management Amendments Rules 2003, *whereunder, the Armed Forces Health Care Facilities are monitored by CPCB and Director General Armed Forces medical Services (DGAFMS) in respect of the Health Care Establishments (HCEs) under the jurisdiction of the Ministry of Defence (MoD) have been notified as the "Prescribed Authority" for overall enforcement of the said Rules.* Pertinently, *the said Army Hospital is likely to be shifted at another location i.e. near supply modh and most probably, it will not affect the Devika River.*
4. J&K PCC has issued notices to all these 3 banquet halls and thereafter also recommended the closure proceedings vide this office letter No. PCC/Udh/DO/2023/239 dated 04/12/2023 and closure orders shall be issued shortly after approval from competent authority.

The above Joint Inspection Report of CPCB and J&K PCC incorporates status of all the points of Interim Report of the Joint Committee constituted in the matter, as on 19/12/2023. This report is being submitted, for consideration of Central Pollution Control Board (CPCB) and J&K Pollution Control Committee (J&K PCC), for taking further remedial action, as directed by Hon'ble National Green Tribunal vide Order dated 17/10/2023.

  
(Er. Bader Hussain)  
Divisional Officer, Udhampur, J&KPCC

  
(Dr. Narender Sharma)  
Scientist 'F', CPCB, RD, Chandigarh

Dated: December 19, 2023

Jammu & Kashmir Pollution Control Committee, Jammu  
Parivesh Bhawan, Gladni, Transport Nagar, Narwal, Jammu  
Water Laboratory

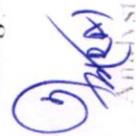
ISO 90012015 Certified  
OHSAS 18001:2007  
ISO45001:2018

Status of River Devak Udhampur (January 2023 to December 2023)

S.No.	Parameters	River Devak Near Shiv Temple (NW/MP St.Code:2754)				River Devak 2 Km d/s Shiv Temple(Station Code :4062)				River Devak (10 Km d/s Shiv Temple)				Standard Permissible limits as per CPCB Classification of streams (for 'B' Class of rivers)
		Ist Qtr	IIrd Qtr	IIIrd Qtr	IVth Qtr	Ist Qtr	IIrd Qtr	IIIrd Qtr	IVth Qtr	Ist Qtr	IIrd Qtr	IIIrd Qtr	IVth Qtr	
1.	Temperature	18	23.6	22.6	28	18.5	23.6	23.3	18.6	19	23.6	23.3	18.6	
2.	Dissolved Oxygen	4.4	4.6	4.8	3.3	7.1	7.16	6.6	6.8	7.1	7.13	6.3	7.05	
3.	pH	8.17	7.97	8.05	7.9	8.05	7.97	7.78	8.09	7.75	7.75	7.58	8.09	>5.0 mg/l
4.	Conductivity( $\mu$ S/cm)	334	379	380	509	318	358	364	438	293	340	322	363	6.5-8.5
5.	Biological Oxygen Demand	3.5	3.1	2.5	4.3	1.35	1.3	1.5	1.7	1.15	1.03	1.16	1.73	<3.0 mg/l
6.	Turbidity	38	30.3	49	26.3	32	23.3	39.3	20.6	24.5	19.3	34.6	18	
7.	TDS	194	220	241	303	185	208	228	277	170	197	283	237	
8.	Chemical Oxygen Demand	19.2	22.3	13.1	20.8	7.55	7.5	7.4	9.4	6.05	6.1	5.9	10.1	
9.	Total Alkalinity as CaCO <sub>3</sub>	288	249	261	246	274	242	236	234	266	230	216	239	
10.	Hardness as CaCO <sub>3</sub>	278	244	244	216	258	237	226	212	229	207	212	188	
11.	Calcium as CaCO <sub>3</sub>	247	215	211	188	233	206	204	175	208	198	185	155	
12.	Magnesium as CaCO <sub>3</sub>	31	29	33	28	25	31	22	37	21	29	27	33	
13.	Chloride	39.5	43.6	42.6	46.6	34	31.3	30	37	23	26.6	26	26	

Note: 1.All the concentrations are expressed in mg/l except Temperature( $^{\circ}$ C) pH, Conductivity ( $\mu$ S/cm), Turbidity(NTU)

2.High Biological Oxygen Demand and Low Dissolved Oxygen may be attributed to sewage drains flowing into River Devak at Udhampur

  
ANALYST

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Analyst & EC Water Lab

  
Head Labs/FSO